

**In the National Company Law Tribunal, Jaipur**

**IB-612(ND)/2018**  
**TA No. 86/2018**

**SECTION OF THE COMPANIES ACT, 2013: U/s 9 of IBC Code 2016**

**In the matter of:**

**M/s. Krishna Sales Corporation**

**...Applicant/Petitioners**

**VS.**

**M/s. The Rajasthan Industrial Gas Ltd.**

**.....Respondent**

**Order delivered on 09.08.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Mr. Naresh Kumar Sejvani, Adv.

For Respondent(s) : None appeared

**ORDER**

Learned counsel for the petitioner represented that in compliance with the directions dated 01.06.2018 an affidavit has been filed and points out that section 8 notice being the notice of demand has been duly served through E-mail communication and is also available at page no. 4 of the affidavit of compliance which has been filed on 11.06.2018. It is also represented by learned counsel for the petitioner that an advance copy of the petition was not served despite efforts. Let one more attempt be made to the Corporate debtor to apprise the proceedings before the Tribunal privately as well as through Court (Tribunal).



Post the matter on 07.09.2018.

*Sd/-*

**(R. Varadharajan)**  
**Member (Judicial)**